

Government of Orissa
Department of Higher Education

NOTIFICATION

Dated, Bhubaneswar the 28th January, 2010

S.R.O. No. 2306 /HE., In exercise of the powers conferred by the proviso to article 309 of the constitution of India, the Governor of Orissa is pleased to make the following rules, namely:-

1. Short title and commencement

- (1) These rules may be called the Orissa Revised Scales of Pay (for College Teachers) Rules, 2010.
- (2) They shall be deemed to have come into force on the 1st day of January, 2006.

2. Application

- (1) Save as otherwise provided by or under these rules, these rules shall apply to all persons in whole time employment of Government in posts/services specified in the Schedule-I.
- (2) These rules shall not apply to –
 - (i) Persons engaged by Government on contract basis.
 - (ii) Persons re-employed after retirement and
 - (iii) Any other class or category of persons whom the Governor may by order specifically exclude from the operation of all or any of the provisions of these rules.

3. Definitions- In these rules, unless the context otherwise requires,-

- (i) "Academic grade pay" is the fixed amount corresponding to the pre-revised pay scales/posts as specified in column (6) of Schedule-I;
- (ii) "basic pay" in the revised pay structure means the pay drawn in the prescribed pay band plus the applicable academic grade pay but does not include any other type of pay like special pay, etc.;

- (iii) Existing "Basic Pay" means pay drawn in the prescribed existing scale of pay, including stagnation increment(s), personal pay granted due to fixation of pay under sub-rule(d) of rule 74 of the Orissa Service Code including the cases where reduceable personal pay has been granted to protect the total emoluments on account of loss of special pay, advance increments granted, if any but does not include any other type of pay like "special pay", etc.:

Provided that personal pay granted on account of protection of special pay drawn in the lower post continuously for a period of three years in accordance with the Finance Department Office Memorandum No.24870/F., dated 10th July 1969 shall not be included in the basic pay.

- (iv) Existing emoluments means the sum of existing basic pay, dearness pay appropriate to the basic pay and dearness allowance appropriate to the basic pay + dearness pay at Index average 536(1982=100);
- (v) "Existing Scale" means in relation to a Government teacher, the scale which would have been applicable to the post held by him (or as the case may be, personal scale applicable to him or her) as on the 1st day of January, 2006, whether in a substantive, temporary or officiating capacity, but for the revised scales.

Explanation- In the case of a Government teacher who was on the 1st day of January 2006, on deputation or on leave, or on foreign service or on training, or who would have on that date, officiated in one or more lower posts but for his officiating in a higher post, 'existing scale' includes, the scale applicable to the post which he would have held but for his being on deputation or on leave or on foreign service or on training or as the case may be, but for his officiating in a higher post.

- (vi) "Government" means the Government of Orissa;
- (vii) "Pay in the pay band" means pay drawn in the running pay bands specified in column 5 of Schedule-I;
- (viii) "Pay" means the pay as defined in clause (i) of sub-rule (a) of rule 33 of the Orissa Service Code in the existing scale .

- (ix) "revised emoluments" means the pay in the pay band plus academic grade pay of a Government servant in the revised pay structure;
- (x) "Schedule" means schedule annexed to these rules;

NOTE – A list of existing scales of pay and their corresponding pay band/revised pay structure is appended to Schedule-I to these rules.

4. Scale of Pay – The revised pay structure with the pay band, pay scale and academic grade pay as applicable, corresponding to the existing scale of every post/grade specified in Column(3) of Schedule-I shall be as specified against it in Column (5) and (6) thereof.

5. Drawal of pay in the revised pay structure – Save as otherwise provided in these rules, a Government teacher shall draw pay in the corresponding pay in pay band with academic grade pay in revised pay structure applicable to the post to which he is appointed:

Provided that a Government teacher may elect to continue to draw his pay in the existing scale until the date on which he earns his next increment in the existing scale falling due within a period of one year i.e. from 1st day of January,2006 to 31st December,2006.

6. Exercise of option - (1) The option under the provisos to rule 5 shall be exercised in writing in Form as in Schedule-II so as to reach the authority within three months of the date of publication of these rules or where an existing scale has been revised by any order made subsequent to that date, within 3 months of the date of such order:

- (i) In case of a Government teacher who is on the date of such publication or, as the case may be, date of such order, on leave or deputation or foreign service or active service, the said option shall be exercised in writing so as to reach the said authority within three months of the date of his taking charge of his post and or within three months from the date of publication of this rule to the Administrative Department or Heads of Department or Head of Office;

- (ii) Where a Government teacher is under suspension on the 1st day of January 2006, the option may be exercised within three months of the date of his return to his duty if that date is later than the date prescribed in this sub-rule;
- (2) The option shall be intimated by the Government teacher to his Head of Office and where the Government teacher himself is the Head of Office the option shall be intimated to the authority competent to sanction his normal increment.
- (3) If the intimation regarding option is not received within the time mentioned in sub-rule (1), the Government teacher shall be deemed to have elected to be governed by the revised pay structure with effect on and from the 1st day of January 2006.
- (4) The option once exercised shall be final.

7. *Fixation of initial pay in the revised pay structure -*

(1) The initial pay of a Government teacher who elects, or is deemed to have elected under sub-rule (3) of rule 6 to be governed by the revised pay structure on and from the 1st day of January 2006 shall, unless in any case the Governor by special order otherwise directs, be fixed separately in respect of his substantive pay in the permanent post on which he holds a lien or would have held a lien if it had not been suspended, and in respect of his pay in the officiating post held by him in the following manner, namely:-

- (i) the pay in the pay band/pay scale will be determined by multiplying the existing basic pay as on 01.01.2006 by a factor of 1.86 and rounding off the resultant figure to the next multiple of 10;
- (ii) If the minimum of the revised pay band/pay scale is more than the amount arrived as per (i) above, the pay shall be fixed at the minimum of the revised pay band/pay scale or as specified in the Table – 1 to 6 annexed to these rules.

- (iii) Fixation of pay of Readers who were selected strictly in accordance with the rules and regulation framed by UGC and who were in the post of Readers and have completed 5 years of service after 1st day of January, 2006 their pay will be fixed at the minimum of Rs.37,400/-.

Note-1 Where the existing emoluments exceed the revised emoluments in the cases of any Government teacher, the difference shall be allowed as personal pay to be absorbed in future increases in pay.

Note-2 Where in the fixation of pay under sub-rule (1) the pay of a Government teacher who in the existing scale was drawing immediately before 1st day of January, 2006 more pay than another Government teacher junior to him in the same grade in the cadre he belongs gets fixed in the revised pay band at a stage lower than that of such junior, his pay shall be stepped up to the same stage in the revised pay band as that of the junior.

Note-3 Where a Government teacher is in receipt of personal pay on the 1st day of January, 2006, which together with his existing emoluments exceeds the revised emoluments, then, the difference representing such excess shall be allowed to such Government teacher as personal pay to be absorbed in future increases in pay.

Note-4 In case where a senior Government teacher promoted to higher post before the 1st day of January, 2006 draws less pay in the revised pay structure than his junior who is promoted to the higher post on or after the 1st day of January, 2006, the pay in the pay band of the senior Government teacher shall be stepped up to an amount equal to the pay in the pay band as fixed for his junior in that higher post. This stepping up shall be done with effect from the date of promotion of the junior Government teacher subject to the fulfillment of the following conditions, namely:-

- (i) Both the junior and senior Government teacher must belong to the same cadre and the post in which they have been promoted must be identical in the same cadre.
- (ii) Pre-revised scale of pay and revised academic grade pay of the lower and higher post in which they are entitled to draw pay must be identical.

Note-5 Fixation of pay in the revised scale shall be made in the form appended to these rules as in Schedule-III.

8. **Authority competent to fix the pay:** The pay of a Government teacher in the revised scale shall be fixed by the authority competent to sanction his normal increment and the next higher authority will check the pay fixation statement.

Provided that fixation of pay in the revised scale in respect of those Government Servants covered under clause (iii) of sub-rule (1) of rule-7 of these rules shall require the approval of Government.

9. **Rate of increment in the revised pay structure-** The rate of increment in the revised pay structure shall be 3% of the sum of the pay in the pay band and academic grade pay applicable, which will be rounded off to the next multiple of 10. The amount of increment will be added to the existing pay in the pay band.

10. **Date of next increment in the revised pay structure-** The date of next increment shall be twelve months from the last increment sanctioned. In case where the pay is fixed at the minimum of revised scale of pay, the date of next increment shall be the anniversary of date of coming over to the revised scale of pay.

11. **Fixation of pay in the revised pay structure subsequent to the 1st day of January, 2006-** Where a Government teacher continues to draw his basic pay in the existing scale and is brought over to revised pay structure from the date later than the 1st day of January, 2006, his pay from the later date in the revised pay structure subject to the provisions of rule 5, shall be fixed in the manner as indicated in rule 7 taking the pre-revised basic pay as on that date.

12. Fixation of pay on re-appointment after 1st day of January 2006 to a post held prior to that date- A Government teacher who had officiated in the post prior to the 1st day of January, 2006, but was not holding that post on that date and who on subsequent appointment to that post draws pay in the revised pay structure shall be allowed the benefit to the extent it would have been admissible had he been holding that post on the 1st day of January, 2006, and had elected the revised pay structure on and from that date.

13. Excess payment to be recovered - Where in the course of fixation of pay under these rules, any amount drawn or received as pay by any Government teacher under any rule is found to be in excess of the amount payable to him under these rules, the excess amount so drawn or received shall be recoverable from such Government teacher or from his recoverable pensionary benefits for which he shall submit an undertaking as specified in Schedule-V.

14. Payment of Current Salary & Arrears- The current salary/pension and family pension in the revised scale will be given with effect from 1st January, 2010 to be drawn in February 2010 and 40% of the arrears may also be drawn during the Financial Year 2009-10. The payment of balance 60% of the arrears will be made as per decision of the Government at later stage. However, the teachers who have since retired or retiring by 31.03.2010 will get the entire arrear salary in one installment during 2009-10.

15. Interpretation- If any question arises relating to the interpretation of any of the provisions of these rules, for removal of anomalies, omissions, difficulties, printing and clerical errors, all such matters shall be referred to the Government for clarification and decision.

SCHEDULE - I

**EXISTING SCALE OF PAY UNDER O.R.S.P. (FOR COLLEGE TEACHERS) RULES 2001 AND CORRESPONDING REVISED SCALE OF PAY (FOR COLLEGE TEACHER) RULES, 2010 IN PAY BAND WITH ACADEMIC GRADE PAY
(See Rule -2(I) & 4**

| Sl. No. | Name of the Post | Existing Scale of Pay under ORSP for (College Teachers) Rules, 2001 | Pay Band | Revised Scale of Pay | Academic Grade Pay |
|---------|-------------------------------|---|----------|----------------------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | Lecturer | 8000-275-13500 | PB-1 | 15600-39100 | 6000 |
| 2 | Lecturer(Sr. Scale) | 10000-325-15200 | PB-1 | 15600-39100 | 7000 |
| 3 | Reader | 12000-420-18300 (Less than 5 years) | PB-1 | 15600-39100 | 8000 |
| 4 | Reader | 12000-420-18300 (With 5 years) | PB-2 | 37400-67000 | 9000 |
| 5. | Principal, Degree Colleges | 12000-420-18300 | PB-2 | 37400-67000 | 10000 |
| 6. | Principal, Lead Colleges | 16400-450-20000 | PB-2 | 37400-67000 | 10000 |
| 7. | Principal Auto College | 16400-450-20000 | PB-2 | 37400-67000 | 10000 |
| 8. | Director, Higher Education | 16400-450-20450 | PB-2 | 37400-67000 | 10000 |
| 9 | Professor | 16400-450-20000 | PB-2 | 37400-67000 | 10000 |
| 10. | Professor(Directly Recruited) | 16400-450-20900-500-22400 | PB-2 | 37400-67000(not below Rs.43000) | 10000 |
| 11. | Professor | 16400-450-20900-500-22400 | PB-2 | 37400-67000 | 10000 |

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| | | | | | |
|-----|----------------------------|-------------------------------------|------|-------------|-------|
| 12. | Lecturer | 8000-275-13500 | PB-1 | 15600-39100 | 6000 |
| 13. | Lecturer(Sr. Scale) | 10000-325-15200 | PB-1 | 15600-39100 | 7000 |
| 14. | Lecturer (Selection Grade) | 12000-420-18300 (Less than 5 years) | PB-1 | 15600-39100 | 8000 |
| 15. | Reader/Associate Professor | 12000-420-18300 (Less than 5 years) | PB-1 | 15600-39100 | 8000 |
| 16. | Reader/Associate professor | 12000-420-18300 (With 5 years) | PB-2 | 37400-67000 | 9000 |
| 17. | Professor | 16400-450-20000 | PB-2 | 37400-67000 | 10000 |
| 18. | Principal-cum-Professor | 16400-450-20000 | PB-2 | 37400-67000 | 10000 |

SCHEDULE - II

Application Form for exercising option to come over to the Orissa Revised Scales of Pay (For College Teacher) Rules, 2010

[See Rule - 6(1)]

1(i) I _____ holding the post of _____ in the scale of _____ do hereby elect the revised pay structure with effect from the 1st day of January, 2006.

OR

(ii) I _____ hereby elect to continue on the existing scale of pay of my substantive/officiating post _____ until, date _____ (i.e. the date of my next increment).

2. The option hereby exercised is final and will not be modified at any subsequent date.

Date : _____

Signature : _____

Designation : _____

Office : _____

Signed before me _____

Head of Office/Any other Gazetted Officer
with designation received the above declaration.

Signature : _____

Head of Office/Competent Authority
(with seal)

Date : _____

N.B. : Delete which is not applicable at Para-1

SCHEDULE -III

Form for Fixation of Pay under the Orissa Revised Scales of Pay (For College Teacher) Rules, 2010.

[See Rule-7]

1. Name of the Employee :
2. Designation of the post in which pay is to be fixed as on January 1, 2006. :
3. Status (Substantive/Officiating) :
4. Name of the Head of the Office (Designation only) :
5. Existing Scale of Pay :
6. Revised pay band & academic grade pay in the pay structure as per the Fitment Table attached at Annexure-I. :
7. Date from which option exercised to come over to the Revised Scale :
8. Emoluments in the existing Scale of pay on the Date from which Revised Scale is opted :
 - (a) Basic Pay (including R.P.P.) :
 - (b) D.P. if any :
 - (c) D.A. as on 01.01.2006 :
 - (d) Total emoluments (a to c) :
9. Pay fixed in the Revised Scale of pay :
 - (a) Pay in the revised pay band/scale in which pay is to be fixed as per the fitment Table attached at Annexure-I :
 - (b) Academic grade pay to be applied corresponding to the pay band as per Annexure-1 :
10. Stepped up pay with reference to the :

Revised pay of junior, if applicable [Notes 2 & 4 of Rule 7(1) of ORSP (For College Teachers) Rules, 2010]. Name and pay of the Junior also to be indicated distinctly.

11. Revised pay with reference to the Substantive Pay in cases where the pay fixed in the officiating post is lower than the pay fixed in the substantive post if applicable [Sub Rule (1) of Rule 7] :
12. Personal Pay, if any [Notes 1 and 3 of Sub Rule (1) of Rule 7]. :
13. Revised emoluments after fixation :
- (a) Pay in the Revised Pay Band/ Pay Scale :
- (b) Academic Grade Pay :
- (c) Personal Pay, if admissible :
14. Date of next increment (Rule 10) and pay after grant of increment. :

Date of Increment :

Pay after Increment

| Pay in the Pay Band/Scale | Academic Grade Pay (wherever applicable) |
|---------------------------|--|
| | |

15. Any other relevant information :

Date :

Office :

**Signature & Designation of
Head of Office/Competent Authority**

SCHEDULE – IV

***FORM FOR EXERCISING OPTION ON THE EVENT OF FIXATION OF PAY
ON PROMOTION TO NEXT HIGHER GRADE/POST.***

(Rule – 7)

I _____ holding the post of _____ in the pay scale of Rs. _____ and drawing pay of Rs. _____ do hereby elect to get my pay fixed in pay band _____ with grade pay _____ under the ORSP (For College Teachers) Rules, 2010 on _____ i.e., the date of my joining in the promotional post/ the date of accrual of my next increment .

2. The option hereby exercised is final and will not be modified at any subsequent date.

Signature _____

Designation _____

Office _____

Signed before me _____

Head of Office/ Any Gazetted Officer _____

SCHEDULE- V**UNDERTAKING**

[See Rule – 13]

I hereby undertake that any excess payment that may be found to have been made as a result of incorrect fixation of pay or any excess payment detected in the light of discrepancies noticed subsequently will be refunded by me to the Government either by adjustment against future payments due to me or otherwise.

Signature of the employee : _____

Name : _____

Designation : _____

Date : _____

Place : _____

TABLE – 1

(i) Incumbent Lecturers

| Pre-revised Scale Rs.8000-276-13500 (Group A entry) | | Revised Pay Band + AGP Rs.15600-39100+AGP 6000 | |
|--|---------------------|---|-------------------|
| Pre-revised Basic Pay | Revised Pay | | |
| | Pay in the Pay Band | Academic Grade Pay | Revised Basic Pay |
| 8000 | 15600 | 6000 | 21600 |
| 8275 | 15600 | 6000 | 21600 |
| 8550 | 15910 | 6000 | 21910 |
| 8825 | 16420 | 6000 | 22420 |
| 9100 | 16930 | 6000 | 22930 |
| 9375 | 17440 | 6000 | 23440 |
| 9650 | 17950 | 6000 | 23950 |
| 9925 | 18470 | 6000 | 24470 |
| 10200 | 18980 | 6000 | 24980 |
| 10475 | 19490 | 6000 | 25490 |
| 10750 | 20000 | 6000 | 26000 |
| 11025 | 20510 | 6000 | 26510 |
| 11300 | 21020 | 6000 | 27020 |
| 11575 | 21530 | 6000 | 27530 |
| 11850 | 22050 | 6000 | 28050 |
| 12125 | 22560 | 6000 | 28560 |
| 12400 | 23070 | 6000 | 29070 |
| 12675 | 23580 | 6000 | 29580 |
| 12950 | 24090 | 6000 | 30090 |
| 13225 | 24600 | 6000 | 30600 |
| 13500 | 25110 | 6000 | 31110 |
| 13775 | 25630 | 6000 | 31630 |
| 14050 | 26140 | 6000 | 32140 |
| 14325 | 26650 | 6000 | 32650 |

TABLE – 2

(i) Incumbent Lecturers(Sr. Scale)

| Pre-revised Scale Rs.10000-325-15200 | | Revised Pay Band + AGP Rs.15600-39100+AGP 7000 | |
|---|---------------------|---|-------------------|
| Pre-revised Basic Pay | Revised Pay | | |
| | Pay in the Pay Band | Academic Grade Pay | Revised Basic Pay |
| 10000 | 18600 | 7000 | 25600 |
| 10325 | 19210 | 7000 | 26210 |
| 10650 | 19810 | 7000 | 26810 |
| 10975 | 20420 | 7000 | 27420 |
| 11300 | 21020 | 7000 | 28020 |
| 11625 | 21630 | 7000 | 28630 |
| 11950 | 22230 | 7000 | 29230 |
| 12275 | 22840 | 7000 | 29840 |
| 12600 | 23440 | 7000 | 30440 |
| 12925 | 24050 | 7000 | 31050 |
| 13250 | 24650 | 7000 | 31650 |
| 13575 | 25250 | 7000 | 32250 |
| 13900 | 25860 | 7000 | 32860 |
| 14225 | 26460 | 7000 | 33460 |
| 14550 | 27070 | 7000 | 34070 |
| 14875 | 27670 | 7000 | 34670 |
| 15200 | 28280 | 7000 | 35280 |
| 15525 | 28880 | 7000 | 35880 |
| 15850 | 29490 | 7000 | 36490 |
| 16175 | 30090 | 7000 | 37090 |

TABLE – 3

(i) Incumbent Readers with less than 5 years of Service

| Pre-revised Scale Rs.12000-420-18300 | | Revised Pay Band + AGP Rs.15600-39100+AGP 8000 | |
|---|---------------------|---|-------------------|
| Pre-revised Basic Pay | Revised Pay | | |
| | Pay in the Pay Band | Academic Grade Pay | Revised Basic Pay |
| 12000 | 22320 | 8000 | 30320 |
| 12420 | 23110 | 8000 | 31110 |
| 12840 | 23890 | 8000 | 31890 |
| 13260 | 24670 | 8000 | 32670 |
| 13680 | 25450 | 8000 | 33450 |
| 14100 | 26230 | 8000 | 34230 |
| 14520 | 27010 | 8000 | 35010 |
| 14940 | 27790 | 8000 | 35790 |
| 15360 | 28570 | 8000 | 36570 |
| 15780 | 29360 | 8000 | 37360 |
| 16200 | 30140 | 8000 | 38140 |
| 16620 | 30920 | 8000 | 38920 |
| 17040 | 31700 | 8000 | 39700 |
| 17460 | 32480 | 8000 | 40480 |
| 17880 | 33260 | 8000 | 41260 |
| 18300 | 34040 | 8000 | 42040 |
| 18720 | 34820 | 8000 | 42820 |
| 19140 | 35610 | 8000 | 43610 |
| 19560 | 36390 | 8000 | 44390 |

TABLE - 4

(i) Incumbent Readers with 5 years of Service

| Pre-revised Scale Rs.12000-420-18300 | | Revised Pay Band + AGP Rs.37400-67000+AGP 9000 | |
|---|---------------------|---|-------------------|
| Pre-revised Basic Pay | Revised Pay | | |
| | Pay in the Pay Band | Academic Grade Pay | Revised Basic Pay |
| 13260 | 37400 | 9000 | 46400 |
| 13680 | 37400 | 9000 | 46400 |
| 14100 | 37400 | 9000 | 46400 |
| 14520 | 37400 | 9000 | 46400 |
| 14940 | 38530 | 9000 | 47530 |
| 15360 | 38530 | 9000 | 47530 |
| 15780 | 39690 | 9000 | 48690 |
| 16200 | 39690 | 9000 | 48690 |
| 16620 | 40890 | 9000 | 49890 |
| 17040 | 40890 | 9000 | 49890 |
| 17460 | 42120 | 9000 | 51120 |
| 17880 | 42120 | 9000 | 51120 |
| 18300 | 43390 | 9000 | 52390 |
| 18720 | 43390 | 9000 | 52390 |
| 19140 | 44700 | 9000 | 53700 |
| 19560 | 44700 | 9000 | 53700 |

TABLE – 5

- (i) Incumbent Professor in Colleges and Universities
(ii) Incumbent Principals (Professor Grade) of PG Colleges

| Pre-revised Scale Rs.16400-450-20900-500-22400 (S27 & S29) | | Revised Pay Band + AGP Rs.37400-67000+AGP 10000 | |
|---|---------------------|--|-------------------|
| Pre-revised Basic Pay | Revised Pay | | |
| | Pay in the Pay Band | Academic Grade Pay | Revised Basic Pay |
| 16400 | 40890 | 10000 | 50890 |
| 16850 | 40890 | 10000 | 50890 |
| 17300 | 42120 | 10000 | 52120 |
| 17750 | 42120 | 10000 | 52120 |
| 18200 | 43390 | 10000 | 53390 |
| 18650 | 43390 | 10000 | 53390 |
| 19100 | 44700 | 10000 | 54700 |
| 19550 | 44700 | 10000 | 54700 |
| 20000 | 46050 | 10000 | 56050 |
| 20450 | 46050 | 10000 | 56050 |
| 20900 | 47440 | 10000 | 57440 |
| 21400 | 47440 | 10000 | 57440 |
| 21900 | 48870 | 10000 | 58870 |
| 22400 | 48870 | 10000 | 58870 |
| 22900 | 50340 | 10000 | 60340 |
| 23400 | 50340 | 10000 | 60340 |
| 23900 | 51860 | 10000 | 61860 |

TABLE - 6

Incumbent Principals of UG Colleges

| Pre-revised Scale Rs.12000-420-18300 (minimum to be fixed at Rs.12840) | | Revised Pay Band + AGP Rs.37400-67000+AGP 10000 | |
|--|---------------------|--|-------------------|
| Pre-revised Basic Pay | Revised Pay | | |
| | Pay in the Pay Band | Academic Grade Pay | Revised Basic Pay |
| 12840 | 37400 | 10000 | 47400 |
| 13260 | 37400 | 10000 | 47400 |
| 13680 | 37400 | 10000 | 47400 |
| 14100 | 37400 | 10000 | 47400 |
| 14520 | 37400 | 10000 | 47400 |
| 14940 | 38530 | 10000 | 48530 |
| 15360 | 38530 | 10000 | 48530 |
| 15780 | 39690 | 10000 | 49690 |
| 16200 | 39690 | 10000 | 49690 |
| 16620 | 40890 | 10000 | 50890 |
| 17040 | 40890 | 10000 | 50890 |
| 17460 | 42120 | 10000 | 52120 |
| 17800 | 42120 | 10000 | 52120 |
| 18300 | 43390 | 10000 | 53390 |
| 18720 | 43390 | 10000 | 53390 |
| 19140 | 44700 | 10000 | 54700 |
| 19560 | 44700 | 10000 | 54700 |

By order of the Governor,

M.S. Padhi

Commissioner-cum-Secretary to Govt.

Memo No.

2307

Dt.

28.1.10

Copy forwarded to Secretary to Government of India, Ministry of Human Resource Development (Department of Higher Education), New Delhi for information and necessary action with reference to their letter No. 1-32/2006-U,II/U.I dt. 31.12.2008.

SLO-cum-Deputy Secretary to Govt.

Memo No.

2308

Dt.

28.1.10

Copy forwarded to Secretary, University Grant Commission, Bahadur Shah Zafer Marg, New Delhi -110002 for information and necessary action with reference to their letter No.F.1-6/2009/PRC dt. 27.2.2009.

SLO-cum-Deputy Secretary to Govt.

- Memo No. 2309 Dt. 25.1.10
Copy forwarded to the Accountant General (A&E), Orissa for information and necessary action.
- Memo No. 2310 (38) Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy forwarded to all Departments of Government for information and necessary action.
- Memo No. 2311 Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy forwarded to Secretary to Chancellor, Raj Bhawan, Bhubaneswar for information and necessary action.
- Memo No. 2312 (2) Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy forwarded to the Private Secretary to Chief Minister, Orissa/Private Secretary to Minister, Higher Education for kind information of Hon'ble Chief Minister and Hon'ble Minister, Higher Education.
- Memo No. 2313 (4) Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy forwarded to the Director, Higher Education/Regional Director, Bhubaneswar, Berhampur and Sambalpur for information and necessary action.
- Memo No. 2314 (351) Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy forwarded to Principal of all Govt. and Non-Government Aided Colleges (255) for information and necessary action.
- Memo No. 2315 (10) Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy forwarded to the Registrar of all Universities in the State for information and necessary action.
- Memo No. 2316 (3) Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy forwarded to the Private Secretary to Chief Secretary, Orissa/Private Secretary to DC-cum-Additional Chief Secretary, Orissa/Private Secretary to Commission-cum-Secretary, Higher Education for kind information of Chief Secretary, DC-cum-Additional Chief Secretary and Commissioner-cum Secretary, Higher Education.
- Memo No. 2317 (33) Dt. 28.1.10 SLO-cum-Deputy Secretary to Govt.
Copy to all sections of Department of Higher Education/Guard file (10 copies) for information and necessary action.

Memo No.

2318 (300)

Dt.

25.1.10

Copy forwarded to All Collectors/All Sub-Collectors/All Treasury, Special Treasury & Sub-Treasury officers/Principal, Madhusudan Institute of Accounts and Finance, Bhubaneswar/Principal, Secretariat Training Institute, Bhubaneswar for information and necessary action.

SLO-cum-Deputy Secretary to Govt

Memo No.

2319

Dt.

25.1.10

Copy forwarded to the Director, Printing, Stationery and Publication, Orissa, Cuttack for information and necessary action.

He is requested to publish this Notification in an extra-ordinary issue of Orissa gazette and supply 200 copies to this Department.

SLO-cum-Deputy Secretary to Govt.